

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 322 of 2018 &  
IA No. 1549 of 2018 & IA Nos. 245 & 969 of 2019  
Appeal No. 328 of 2018 & IA No. 1567 of 2018 &  
IA Nos. 244 & 968 of 2019**

**Appeal No. 342 of 2018 & IA No. 1663 of 2018 & IA Nos. 243 & 965 of  
2019**

**Appal No. 10 of 2019 & IA No. 1807 of 2018 & IA Nos. 247 & 571 of  
2019**

**Appeal No. 12 of 2019 & IA No. 1829 of 2018 & IA Nos. 242 & 578 of  
2019**

**Dated: 22<sup>nd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**APPEAL No. 322 of 2018 &  
IA No. 1549 of 2018 & IA Nos. 245 & 969 of 2019**

**Madamageri Solar Power Project LL.P. & Anr. .... Appellant(s)  
Versus  
Hubli Electricity Supply Company Limited & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav**

**Counsel for the Respondent(s) : Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-1**

**In the matter of:**

**Appeal No. 328 of 2018 &  
IA No. 1567 of 2018 & IA Nos. 244 & 968 of 2019**

**Basaragi KM Solar Power Project LL.P. .... Appellant(s)  
Versus  
Hubli Electricity Supply Company Limited .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-1

**In the matter of:**

**Appeal No. 342 of 2018 &  
IA No. 1663 of 2018 & IA Nos. 243 & 965 of 2019**

**Hukkeri Solar Power Project LL.P. .... Appellant(s)**  
**Versus**  
**Hubli Electricity Supply Company Limited .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-1

**In the matter of:**

**Appal No. 10 of 2019 &  
IA No. 1807 of 2018 & IA Nos. 247 & 571 of 2019**

**Yarganvi Solar Power Project LLP .... Appellant(s)**  
**Versus**  
**Hubli Electricity Supply Company Limited .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-1

Mr. Nitin Saravanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-2

**In the matter of:**

**Appeal No. 12 of 2019 &  
IA No. 1829 of 2018 & IA No. 242 & 578 of 2019**

**Kurugunda Solar Power Project LL.P.** .... **Appellant(s)**  
**Versus**  
**Hubli Electricity Supply Company Limited** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-1

Mr. Nitin Saravanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-2

**ORDER**

**IA NO. 969 of 2019 in Appeal No. 322 of 2018**  
**IA NO. 968 of 2019 in Appeal No. 328 of 2018 &**  
**IA NO. 965 of 2019 in Appeal No. 342 of 2018**  
*(Appl. for Condonation of delay in filing statement of objections)*

For the reasons set out in the accompanying affidavit, delay in filing statement of objections by Respondent No. 1 is condoned and reply is taken on record. The applications are disposed of.

**IA NO. 571 of 2018 in Appeal No. 10 of 2019**  
**IA NO. 578 of 2019 in Appeal No. 12 of 2019**  
*(Appl. for Condonation of delay in filing reply)*

For the reasons set out in the accompanying affidavit, delay in filing the reply is condoned and reply is taken on record. The applications are disposed of.

**APPEAL No. 322 of 2018 & IA No. 1549 of 2018 & IA No. 245 2019**  
**Appeal No. 328 of 2018 & IA No. 1567 of 2018 & IA No. 244 of 2019**  
**Appeal No. 342 of 2018 & IA No. 1663 of 2018 & IA No. 965 of 2019**  
**Appal No. 10 of 2019 & IA No. 1807 of 2018 & IA No. 247 of 2019**  
**Appeal No. 12 of 2019 & IA No. 1829 of 2018 & IA No. 242 of 2019**

It is represented that pleadings are complete in the batch of appeals. Appellant is permitted to file written submissions on or before 07.08.2019 after duly serving copy on the other side since similar matters are heard and reserved for orders. Written arguments of

respondents, if any, shall be filed by next date of hearing i.e. by 19.08.2019 after duly serving copy on the other side.

List the matter for hearing on 19.08.2019.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*pr/mkj*